

BY CIRCULATION

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Review Application No. 115 of 1995
In

Original Application No. 621 of 1994

Allahabad this the 41st day of June 1996

Hon'ble Dr. R.K. Saxena, Member (Jud.)

1. Smt. Durga Devi, W/o Late Shri S.P. Srivastava
2. Jitendra Prakash Srivastava, S/o Late Shri S.P. Srivastava Both residing at 48 M.G. Marg, George Town, Allahabad.

APPLICANTS

By Advocate Sri A.B.L. Srivastava

Versus

Union of India and Others ::::

RESPONDENTS

O R D E R

By Hon'ble Dr. R.K. Saxena, J.M.

This review application has been moved against the order which was given on 28/9/95. The grounds taken in the review petition are that the finding recorded about limitation and the applicant having not been ^{found} indigent, are not correct and be recalled. The review application is not moved to reassess the findings already recorded. I had considered the aspects on the point of limitation and on the financial position of the applicant. There is no new matter in the review application and thus, I see no ground to interfere with the findings already recorded.

2. The review application stands rejected.

R. K. Saxena
(MEMBER 'J')

/M.M./

Rev 115/95
04/621/94

on
Reprint No 15/95
in 04/621/94
filed against
order dated 28-9-95
passed by Mr. M. R. G. Jaxima J.M.
submitted under circulation rules.

by
Sushil Kumar
SOL 11 8-11-95